

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 2**

EXCISE APPEAL NO. 86003 OF 2016

(Arising out of Order-in-Appeal No. SK/17/TH-II/2016 dated 12.01.2016 passed by the Commissioner of Central Excise (Appeals-I), Mumbai-I.)

M/s. Kisan Moulding Ltd.,
"Tex Centre" K-Wing, 3rd Floor,
26 A Chandivali Road,
Off Saki-Vihar Road,
Andheri (E), Mumbai-400072.

.....Appellant

VERSUS

Commissioner of Central Excise, Thane-II
3rd Floor, Navprabhat Chambers,
Ranade Road, Dadar (W),
Mumbai-400028.

.....Respondent

APPEARANCE:

Shri SHRI OM MITTAL, CA for the Appellant

Shri C.S. Vinod, Supdt., Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85890/2024

Date of Hearing: 30.08.2024

Date of Decision: 30.08.2024

PER: BENCH

In submitting the request letter for disposal of appeal alongwith form 1 and form No. 4 issued under Sabka Vishwas Legacy Dispute Resolution Scheme, 2019, learned counsel for the Appellant requests for withdrawal of the appeal as they have settled the issue under Sabka Vishwas Dispute Resolution Scheme, 2019 and discharged themselves from duty liability.

2. Learned Authorised Representative is present. He informs that Appeal Number, amount involved pertaining to it is matching with the appeal records and they have no objection.

3. Taking note of submission and having regard to the fact that Appellant has settled the dispute under Sabka Vishwas Legacy Dispute Resolution Scheme, 2019, we dismiss the appeal as withdrawn.

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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